

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/428/2015/ARE-7

Multi Storied Building,
Dr.B.R.Ambedkar Veedhi,
Bengaluru-560 001,
Date: **27/07/2020.**

RECOMMENDATION

Sub:- Departmental inquiry against;
Sri Sidrama S. Karanika, the then Chief Officer, Town
Municipal Council, Alanda, Kalaburagi District – Reg.

- Ref:- 1) Government Order No.ನಅಇ 86 ಡಿಎಂಕೆ 2015, Bengaluru
dated 03/08/2015.
- 2) Nomination order No.UPLOK-1/DE/428/2015,
Bengaluru dated 20/08/2015 of Upalokayukta-1,
State of Karnataka, Bengaluru
- 3) Inquiry Report dated 23/07/2020 of Additional
Registrar of Enquiries-7, Karnataka Lokayukta,
Bengaluru

The Government by its Order dated 03/08/2015, initiated the disciplinary proceedings against Sri Sidrama S. Karanika, the then Chief Officer, Town Municipal Council, Alanda, Kalaburagi District (hereinafter referred to as Delinquent Government Official for short as 'DGO') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/428/2015, Bengaluru dated 20/08/2015, nominated Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri Sidrama S. Karanika, the then Chief Officer, Town Municipal Council, Alanda, Kalaburagi District was tried for the following charge:-

“That you-DGO Sri Sidrama S. Karanika, Chief Officer, Town Municipality Council, Alanda Post, Alanda Taluk, Gulbarga District while discharging your duties:

- i) Without calling for tender for transportation of solid waste in and around Aland town, the respondent No.1 (as mentioned in the 12(3) report) and you-DGO, awarded contract for transporting the same, on a rental of Rs.300/- per trip in the tractor bearing No.KA-32-201 and trolley No.T-201 belonging to the respondent No.1 (as mentioned in the 12(3) report), which was impermissible since he was the President of said TMC;
- ii) Thought it is claimed that contract was awarded in favour of Smt. Gowrabai Doolappa Masunde, officially, the RC of said vehicle stood in the respondent No.1's name (as mentioned in the 12(3) report) and Smt. Gowrabai Doolappa Masunde filed Form Nos.29 and 30 to the RTO only on 31/10/2009 for transferring ownership to her name.
- iii) Further, the respondent No.1 (as mentioned in the 12(3) report) himself had received Cheque No.420184, dt.23/08/2007 and Cheque No.420183 vide voucher No.240 and 264 for Rs.28,500/- each in his name towards rental of the said tractor from TMC at Aland; and also you-DGO has issued two

Cheques in favour of the respondent No.1 (as mentioned in the 12(3) report) making payment of rental;

- iv) To help the respondent No.1 (as mentioned in the 12(3) report), you-DGO had not called for tender for awarding contract and has facilitated the respondent No.1 (as mentioned in the 12(3) report) though not eligible to get the contract at a rental arbitrarily fixed to the detrimental of financial interest of TMC.
- v) Even though contract was awarded to the respondent No.1 (as mentioned in the 12(3) report), you-DGO has built up false records showing that quotations were called for and one Smt. Gowrabai Doolappa Masunde was awarded contract and has later paid rental in her name by issuing Cheques to her to cover up the irregularity.

and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966.

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge framed against the DGO Sri Sidrama S. Karanika, the then Chief Officer, Town Municipal Council, Alanda, Kalaburagi District.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry

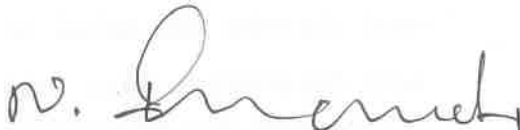
Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO Sri Sidrama S. Karanika, he has retired from service on 30/11/2016 (during the pendency of inquiry).

7. Having regard to the nature of charge proved against DGO Sri Sidrama S. Karanika, it is hereby recommended to the Government for imposing penalty of withholding 10% of pension payable to DGO Sri Sidrama S. Karanika, the then Chief Officer, Town Municipal Council, Alanda, Kalaburagi District for a period of 10 years.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)
Upalokayukta-1,
State of Karnataka,
Bengaluru

27/7